

10.01.2022.
Court No.13
Item No. 29
ap

**W.P.A. No. 19722 of 2021
(Through Video Conference)**

**Suvendu Adhikari
Versus
The State of West Bengal & Ors.**

Mr. Billwadal Bhattacharyya,
Mr. Debanik Banerjee,
Mr. Anish Kumar Mukhejee,
Mr. Amrit Sinha.

...For the petitioner.

Mr. S. N. Mookerjee, Id. Advocate General,
Mr. Anirban Ray, Id. G.P.
Md. T.M. Siddiqui,
Mr. Raja Saha,
Mr. Debasish Ghosh.

..For the State.

Mr. A.K. Gayen.

...For the respondent nos.12 & 13.

Supplementary affidavit filed in Court today be taken on record.

The writ petitioner complains that despite orders of this Court in several proceedings, the security to the petitioner is being compromised. It is also complained that taking advantage of the loopholes in the security arrangements third parties are continuously obstructing and disturbing the petitioner's functioning as leader of the opposition and his living peacefully.

Learned Advocate General appears for the State. It is submitted that the allegations made in the writ petition are far from the truth.

Let an affidavit and/or a report by way of affidavit be filed on behalf of the State on the allegations in the writ petition and the supplementary

affidavit within a period of one week from date. Prior service of such report be made on the Counsel for the petitioner.

Mr. Mookerjee objects to the filing of the supplementary affidavit on the ground that it enlarges the scope of the writ petition.

The aforesaid issue shall be considered on the adjourned date.

Let this matter stand adjourned and be listed on 19th January, 2022.

All parties shall act on the server copy of this order duly downloaded from the official website of this Court.

(Rajasekhar Mantha, J.)